

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.130 - IA 478 of 2020
ITEM No.131 - IA 833 of 2020
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..07/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

Mr. Meet P. Thanki, Advocate on behalf of Mr. Nilesh P. Udernani, Advocate for Resolution Applicant in IA No.478/2020 and IA 833 of 2020
Mr. Meet Pansuriya, Advocate for Respondents 8 and 9 in IA 833 of 2020
Mr. Anal Shah, Advocate, for Respondents 13 and 14 in IA 478 of 2020
Mr. Aditya J. Pandya, Advocate, for Respondents 1 to 3
Mr. Maulik Nanavati, Advocate along with Ms. Manvi Damle, Advocate for Respondent No.10 in IA 833 of 2020

ORDER

The plan has been approved. However, Ld. Counsel for the Resolution Applicant appeared and submitted that he will proceed with this matter. Ld. Counsels for the Respondents also appeared. The pleadings are complete.

Matter stands adjourned for hearing on 27.02.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)